429 Banking Regulation AGRAHAYANA 1, 1913 (SAKA) Demands for Grants 430 (Amend.) Bill (Punjab), 1991-92

13.14 hrs

BANKING REGULATION (AMENDMENT)
BILL*

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Banking Regulation Act, 1949.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Banking Regulation Act, 1949."

The motion was adopted.

SHRI MANMOHAN SINGH: I introduce the Bill.

MR. SPEAKER: The house stands adjourned to meet again at 2.15 p.m.

13.15 hrs.

The Lok Sabha than adjourned for Lunch till fifteen minutes past Fourteen of the Clock

14.22 hrs.

The Lok sabha re-assembled after lunch at twenty-two minutes Past Fourteen of the Clock

[MR. DEPUTY SPEAKER-in the Chair]

DEMANDS FOR GRANTS (PUNJAB), 1991-92.

[English]

MR. DEPUTY SPEAKER: The House will now take up Discussion and Voting on Demands for Grants, Punjab for 1991-92 for which three hours have been allotted. Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips at the Table within 15 minutes indicating the serial numbers of their cut motions they would like to move. Those cut motions only will be treated as moved.

A List showing the serial numbers of the cut motions moved will be put on the Notice Board shortly. In case any Member finds any discrepancy in the List, he may kindly bring it to the notice of the Officer at the Table without delay.

Shri Madan Lal Khurana will initiate the debate.

Motion Moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of order paper be granted to the President out of the consolidated Fund of the State of Punjab to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1992, in respect of the loads of demands entered in the second column thereof against Demands Nos. 1 to 30."

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